

CASE NO.:
Appeal (civil) 4123 of 2001

PETITIONER:
Yellappa Ningappa Gavi & Ors

RESPONDENT:
Fakirappa Monappa Turumuri (D) by Lrs. & Ors

DATE OF JUDGMENT: 13/02/2008

BENCH:
Tarun Chatterjee & Harjit Singh Bedi

JUDGMENT:
JUDGMENT
O R D E R

CIVIL APPEAL NO.4123 OF 2001
W I T H
SPECIAL LEAVE PETITION [C] No. 13754 of 2001

After hearing the learned counsel for the parties and going through the impugned judgment in the appeal as well as in the special leave petition, we are unable to interfere with the impugned orders in the exercise of our power under Article 136 of the Constitution of India. Accordingly, the appeal and the special leave petition are dismissed. There shall be no order as to costs.